

Municipal Corporation of Delhi to prosecute the parents who failed to send their children to schools; and

(b) if so, what penalty will be imposed on the parents who do not send their children to schools?

The Minister of Education (Shri M. C. Chagla): (a) No Sir; but the Delhi Primary Education Act, 1960, has now come into force under which parents who do not send their children to schools are liable to prosecution.

(b) The penalty is provided in Sections 18 & 19 of the Delhi Primary Education Act, 1960.

National Physical Laboratory

376. Shri P. C. Borooah: Will the Minister of Education be pleased to state:

(a) whether his attention has been drawn to the news-item in the Statesman of the 21st May, 1964 captioned "Smoke of Uncertainty in National Physical Laboratory"; and

(b) if so, what are the main reasons for the reported reshuffling in the set-up of the National Physical Laboratory?

The Minister of Education (Shri M. C. Chagla): (a) Yes, Sir, but there is neither any "uncertainty" nor "trouble" in the functioning of the National Physical Laboratory.

(b) No change as reported in the news-item has taken place but certain proposals of the Director of the Laboratory are under consideration of the Executive Council of the Laboratory and its Scientific Sub-Committee.

Recovery of Bombs in New Delhi

377. { **Shri Bishanchander Seth:**
Shri Rameshwar Tantia:
Shri Dhaon:
Shri D. C. Sharma:

Will the Minister of Home Affairs be pleased to state:

(a) whether some bombs and live cartridges were recovered from an unoccupied house in Meena Bagh, New Delhi on the 20th May, 1964; and

(b) the outcome of the investigations made in this regard?

The Minister of State in the Ministry of Home Affairs (Shri Hathi): (a) Yes Sir.

(b) Enquiries are still being made by the authorities concerned.

Inter-State Police

378. Dr. Mahadeva Prasad: Will the Minister of Home Affairs be pleased to state:

(a) whether it is a fact that an Inter-State Police machinery is proposed to be set up to launch a sustained drive against gangs of thieves operating in Delhi, Uttar Pradesh and Punjab; and

(b) if so, the details thereof?

The Minister of State in the Ministry of Home Affairs (Shri Hathi): (a) No, Sir.

(b) Does not arise.

Gas from Noonmati Refinery

379. Shri P. C. Borooah: Will the Minister of Petroleum and Chemicals be pleased to refer to the reply given to Starred Question No. 1232 on the 29th April, 1964 and state:

(a) whether a project report has since been prepared for the supply of gas from Noonmati Refinery;

(b) if so, its salient features; and